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ITEM NO.41

COURT NO.2

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).29623/2012

(From the judgement and order dated 20/07/2012 in FAFO No.2465/2012 of the
HIGH COURT OF JUDICATURE AT ALLAHABAD)

DAMYANTI & ANR

Petitioner(s)

VERSUS

VED PRAKASH & ANR

Respondent(s)

(With prayer for interim relief and office report)

Date: 27/09/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE G.S. SINGHVI

HON'BLE MR. JUSTICE C. NAGAPPAN

For Petitioner(s) Mr. Anupam Lal Das,Adv.
Mr. Dipesh Sinha, Adv.

For Respondent(s) Mr. Anjani Kumar Singh, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.

Till the disposal of the appeal, the trial Court shall not
pass final judgment.

|(Parveen Kr.Chawla)
|Court Master
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| |(Phoolan Wati Arora)
| |Court Master
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